

MR. SPEAKER: Without mentioning one more Member even, he was Shri Kurien, he was very much agitated... (Interruptions)

SHRI JYOTIRMOY BOSU: Why do you shut him out like that? (Interruptions)

SHRI NIREN GHOSH (Dum Dum): When Adjournment Motions are not allowed, one by one, you allow. (Interruptions)

MR. SPEAKER: No question, Mr. Ghosh, to allow.

SHRI JYOTIRMOY BOSU: Why do read para 14.

MR. SPEAKER: I read five or six times before I come to the House. This is my job. I have to be fully prepared to meet any point.

SHRI JYOTIRMOY BOSU: You said you are not in possession of full facts. Here is the provision for you by which.....

MR. SPEAKER: I am trying to get facts.

SHRI JYOTIRMOY BOSU: You are not in possession of the facts. Is that right, Sir?

MR. SPEAKER: No. Facts are there. I want reaffirmation. I want to make myself completely sure.

SHRI JYOTIRMOY BOSU: Here it says.....

MR. SPEAKER: This is a very serious matter. I know what it is. That is why I am trying to get....

SHRI JYOTIRMOY BOSU: You have just now gone on record that you are not in possession of full facts. (Interruptions)

MR. SPEAKER: No. I have facts, but I want reaffirmation of those facts. (Interruptions)

SHRI JYOTIRMOY BOSU: That confirms my utterances that you are

not in possession of full facts. Here is the prescription for a situation such as that. Where it is a border line case or the Speaker is not in possession of full facts to decide admissibility of the notice, he may mention receipt of the Motion from the Chair and after hearing a brief statement from the Member and/or the Minister concerned, give his final decision on merits. Now, you can hear the Member his brief statement. Why are you shutting him out?

MR. SPEAKER: I am not shutting him out. Did I say that I am shutting him out? Did I shut out any case from the House. No, I did not.

I will not allow. I shall do it when I am fully satisfied. Let me satisfy myself first

(Interruptions)

12.13 hrs.

STATEMENTS OF PUBLIC ACCOUNTS COMMITTEE

SHRI CHANDRAJIT YADAV (Azamgarh): I beg to lay on the Table English and Hindi versions of the following statements:—

(1) Statement showing Action Taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of Sixty-Eighth Report (Sixth Lok Sabha) on Union Excise Duties (1971-72)

(2) Statement showing Action Taken by Government on the recommendations contained in Chapter I of Hundred and forty-fourth Report (Sixth Lok Sabha) on Import of Rapeseed and Rapeseed Oil from Canada

12.14 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:—

[Secretary]

(i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 9th December, 1980, agreed without any amendment to the Auroville (Emergency Provisions) Bill, 1980, which was passed by the Lok Sabha at its sitting held on the 2nd December, 1980."

(ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 10th December, 1980, agreed without any amendment to the Jute Companies (Nationalisation) Bill, 1980, which was passed by the Lok Sabha at its sitting held on the 8th December 1980."

12.15 hrs.

RE. ADJOURNMENT MOTIONS
ETC.—Contd.

SHRI JYOTIRMOY BOSU: (Diamond Harbour): When there is a clear provision, I do not know why you are not allowing. Do not shut him out.

MR. SPEAKER: Shri Harish Kumar Gangwar, under Rule 377

SHRI JYOTIRMOY BOSU: He comes from the remote area.

MR. SPEAKER: It does not matter. somebody comes from far or near. Somebody has to be far and somebody has to be near.

SHRI JYOTIRMOY BOSU: Do not shut him out.

MR. SPEAKER: I am not shutting him out.

SHRI JYOTIRMOY BOSU: I am sorry, you are. I have shown you

clear provision and you are not listening and you are not going by this. Why are you disappointing this young man?

(Interruptions)

MR. SPEAKER: His being young does not have anything to do with this issue. (Interruptions)

SHRI JYOTIRMOY BOSU: This does not befit you. This does not befit the Chair. This does not befit..... (Interruptions).

SHRI M. M. LAWRENCE (Idukki): I have given calling Attention Notice regarding the death of Lazor Kunjan in Delhi Cant. One citizen named Sasi from my constituency is dying in Delhi Cantonment Military cell after being tortured.

MR. SPEAKER: I am not allowing.

SHRI M. M. LAWRENCE: He is from my constituency. He is dying

MR. SPEAKER: Somebody has to be from some constituency. No. not allowed.

(Interruptions)

SHRI HARIKESH BAHADUR (Gorakhpur): Should Parliament not take notice of that?

You are not even referring this matter to the Government.

श्री हरीश चन्द्र सिंह शिवत (ब. मोड़ा):
कई वारदातें हो जाती हैं
लेकिन जिस तरह से अखबार वाले उसको
उछाल रहे हैं या ये उछाल रहे हैं उससे
इनका इरादा नेक नहीं लगता है। (व्यवधान)

अध्यक्ष महोदय : ऐसा वरन से नहीं
चलता है। (व्यवधान)

MR. SPEAKER: Shri Harish Kumar Gangwar, under Rule 377.

SHRI JYOTIRMOY BOSU: I rise under Rule 51. I want half a minute on another issue.